

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2720 OF 2020

(Crime No. No.335 of 19 Kodenchery Police Station, Kozhikode)

Petitioner/ 2<sup>nd</sup> Accused

M.S.Mathew@ Shaji,  
Aged 44/19,  
Manjadiyil House,  
Kakkavayal, Kakkad,  
Kozhikode-676306

By ADV.SRI. P.Vijayabhanu ( Senior)  
Sharan Shahier

Respondent

The State of Kerala  
represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ALONG WITH BA  
NO. 2723/2020 ON 12.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2723 OF 2020

(Crime No. No.189 of 11 Kodenchery Police Station, Kozhikode)

Petitioner/ 2<sup>nd</sup> Accused

M.S.Mathew@ Shaji,  
Aged 44/19,  
Manjadiyil House,  
Kakkavayal, Kakkad,  
Kozhikode-676306

By P.Vijayabhanu ( Senior Advocate)  
Sharan Shahier

Respondent

The State of Kerala  
represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ALONG WITH  
2723/2020 ON 12.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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B.A.Nos. 2720 & 2723 of 2020  
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Dated this the 12<sup>th</sup> day of May, 2020

**O R D E R**

In the above bail applications, the petitioner is one and the same. Petitioner is the 2<sup>nd</sup> accused in Crime No.335 of 2019 and Crime No.189 of 2011 of Kodenchery Police Station. The above cases are registered by the police under Sections 110, 120B, 307, 302, 201 read with 34 of IPC and under the provisions of the Poison Act, 1919.

2. When the above bail applications came up for consideration, the counsel for the petitioner submitted that, he wants to withdraw these bail application with liberty to file it again.

3. These bail applications are heard through video

conference. The offence alleged against the petitioner includes the offence punishable under Section 302 IPC. I am not in a position to peruse the case diary before deciding these bail applications. In such situation, liberty can be granted to the petitioner to file it again after vacation, when the regular sitting is started.

Hence these bail applications are dismissed as withdrawn with liberty to file it again after vacation, when the regular court starts sitting.

**P.V.KUNHIKRISHNAN, JUDGE**

VPK